

**Prices in hydrocarbon sector**

764. SHRI RAJENDRA AGNIHOTRI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Committee of Public Sector Oil Companies has made certain recommendations including dismantling of administrative prices in hydrocarbon sector;

(b) if so, whether the recommendations have been accepted by the Government; and

(c) if so, the time by which a final decision in this regard is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH KUMAR SHARMA): (a) to (c) A 'Strategic Planning Group' on restructuring the National Oil Industry, with members comprising of top management from public and private sector and leading experts from academic and research institutes, has been formed. The group has not yet submitted its Report.

**Violence and Obscenity Through Media**

765. PROF. UMMAREDDY VENKATESWARLU:  
SHRI PHOOL CHAND VERMA:  
SHRIMATI BHAVNA CHIKHLIA:  
SHRIMATI SUMITRA MAHAJAN:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the Government are aware of the increasing trend in display of violence and obscenity in feature films, T.V. programmes and advertisements;

(b) if so, whether the Government have conducted any survey to study the adverse impact of this display on the masses;

(c) if so, the outcome thereof; and

(d) the steps taken/proposed to be taken by the Government to curb this undesirable depiction of vulgarity and obscenity in films, T.V. programmes and advertisements, separately?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K.P. SINGH DEO): (a) to (d) All films intended for public exhibition in India are required to be certified by the Central Board of Film Certification in accordance with the provisions of the Cinematograph Act, 1952 and the guidelines issued thereunder. According to these guidelines, while examining films for certification, the Board shall, inter-alia, ensure that human sensibilities are not offended by vulgarity, obscenity and depravity and anti-social activities such as violence are not glorified.

Recent comparative statistics indicate that there has been reduction in the number of clear 'U' certificate and appropriate increase in the number of 'A' certificate with cuts initial refusal and length of excised material in respect of feature films. Further, 50% representation has been given to women in the Examining/Revising Committee of Central Board of Film Certification.

Doordarshan previews all its programmes before telecast in accordance with the provisions of Broadcast

Code formulated by the Government to ensure that programmes containing violence and obscenity do not go on air.

Telecast of advertisements over Doordarshan is governed by the Code of Commercial Advertising. The Code ensures that all advertisements are within the well established norms of good taste and decency.

**Utilisation of Surplus Water**

\*766. SHRI P. KUMARASAMY: Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Government have conducted any study to ascertain the quantity of surplus water going waste into the sea through the west flowing rivers of Kerala;

(b) if so, whether the Government have taken any steps to harness this water for better use in the adjoining areas of Tamil Nadu;

(c) if so, the details thereof; and

(d) if not, whether the Government propose to undertake such study to harness the surplus water of west flowing rivers in Kerala?

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.V. RANGAYYA NAIDU):

(a) The National Water Development Agency has carried out water balance studies of various west flowing rivers of Kerala to assess the quantity of surplus/deficits waters with a view to plan inter basin transfers of water from surplus to deficit basins after meeting in-basin requirements in the ultimate stage of development.

(b) to (d) The Agency has also carried out feasibility studies for the transfer of part of the surplus water of Pamba and Achankovil in Kerala to the deficit basin of Vaippar in Tamil Nadu. Before implementation of the proposal, the concurrence of the Kerala State Government is required.

**Maharashtra-Karnataka Boundary Dispute**

\*767. SHRI SHRAVAN KUMAR PATEL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government have taken any fresh initiative for resolving Maharashtra-Karnataka boundary dispute;

(b) if so, the details thereof;

(c) the progress made so far in this regard;

(d) whether the Union Government have also received resolution passed by the Maharashtra legislature for resolving the dispute;

(e) if so, the details thereof; and

(f) the Union Government's response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P.M. SYEED): (a) to (f) The boundary dispute between Maharashtra and Karnataka has been pending ever since the reorganisation of States in 1956. The Government of India had appointed the Mahajan Commission, to look into this issue, and it gave its